

In the Court No. 209 of Dr. Archana Sinha, ASJ-06 (POCSO) West, Delhi

Dated 27.06.2020

ORDER

Adjournment of cases fixed for 27.06.2020

Due to Covid-19 pandemic & In pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

Thus, all the pending matters listed before this Court on 27.06.2020 would stand adjourned as under:-

S. No.	Date already fixed	New Date of Hearing	Remarks
1.	27.06.2020 (Saturday)	09.07.2020 (Thursday)	1. All cases except case at Sr. No.1 & 2 stand adjourned en-bloc to 09.07.2020. 2. The cases at Sr. No. 1 & 2 titled as State Vs. Sonu Kumar and State Vs. Mohd. Noor Islam etc. are treated as urgent and shall be taken up through Video Conferencing on the date to be informed.

The copy of this order be also sent to Jail Superintendent concerned for information and compliance of production of the UTPs accordingly.

It is computer generated copy and does not require signatures as approved by undersigned.

By Order

Sd/-

**(Dr. Archana Sinha)
ASJ-06 (POCSO), West, Tis Hazari, Delhi
Dated 27.06.2020**

UID No.222/17
New SC No.55/17, Old SC No. 71/17
FIR No.390/16 , P.S. Tilak Nagar
U/s 363/366/376 IPC & 6 POCSO Act

State Vs. Sonu Kumar

27.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Accused Sonu Kumar on bail
Sh. R.R. Jha, Ld. Counsel from DLSA for accused Sonu Kumar
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020 and in view of meeting dated 14.06.2020 through Video Conferencing of Ld. District & Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter, already fixed for final arguments is taken up in the list of urgent matters. Contd...2

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UID No.222/17
New SC No.55/17, Old SC No. 71/17
FIR No.390/16 , P.S. Tilak Nagar
U/s 363/366/376 IPC & 6 POCSO Act

State Vs. Sonu Kumar

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Final arguments addressed by both the parties through video conferencing.

Be listed for further final arguments, if any/Judgment on 09.07.2020.

Ld. Counsel is directed to produce the accused through video conferencing on that date.

(Dr. Archna Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.06.2020

UID No: 57214/18
New SC No: 77/17, Old SC No: 143/14
FIR No. 242/14, PS Nangloi
U/s 506 IPC &
Sec. 6/16 POCSO Act

State Vs. Mohd. Noor Islam & Others

(1) Mohd. Noor Islam (2) Fatima

27.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Both accused persons namely Mohd. Noor Islam and Fatima
produced from JC through Video conferencing
Ms. Rajul Jain, Ld. Counsel/Amicus-Curiae for both accused
persons namely Mohd. Noor Islam and Fatima
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

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UID No: 57214/18
New SC No: 77/17, Old SC No: 143/14
FIR No. 242/14, PS Nangloi
U/s 506 IPC &
Sec. 6/16 POCSO Act

State Vs. Mohd. Noor Islam & Others

(1) Mohd. Noor Islam (2) Fatima

27.06.2020

In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020 and in view of meeting dated 14.06.2020 through Video Conferencing of Ld. District & Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter, already fixed for judgment, is taken up in the list of urgent matters being this case in the list of 5y+ cases.

Further final arguments on the point of certain clarifications addressed by both the parties through video conferencing.

Be listed for further final arguments, if any/Judgment on
02.07.2020.

Jail Superintendent concerned is directed to produce the accused persons through video conferencing on 02.07.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.540/14, P.S. Tilak Nagar
U/s 302/307/393 IPC

State Vs. Balvinder Singh @ Bablu

27.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Jaspreet Singh, Ld. Counsel for accused Balvinder Singh @
Bablu
IO Inspector Jitender Malik
(all present through video conferencing)*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Balvinder Singh @ Bablu for grant of interim bail.

Ld. Counsel submits that the bail application for interim bail was filed for the interim bail for 45 days submitting that his case is covered within the terms & conditions of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court due to outbreak of Covid-19.

The conduct report from jail has been received from Jail Superintendent. As per such report, the conduct of the accused has been found 'satisfactory' in jail.

As per the IO, the offence is serious in nature and this murder was a brutal murder and two other persons of the family have already been killed and there is sufficient material on record for establishing the allegations against the accused. However, as per the report on antecedents, there is no previous involvement of the accused as per the report of SCRB.

Without going into the merits of the case, considering the observations of Hon'ble High Court and the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court due to outbreak of Covid-19, as the accused is in custody since 2014, his conduct during

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State Vs. Balvinder Singh @ Bablu

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custody was found satisfactory as per record and he has no previous involvement as per the report of SCRB submitted by the IO, due to pandemic of Covid-19 and for the object of de-congestion of jail in such pandemic as per the observations of Hon'ble High Court while passing the Resolution dated 18.05.2020, the accused is granted **interim bail for the period of 45 days from the date of his release**, on furnishing bail bond and surety bond of Rs. 50,000/- with two local sureties each of the same amount of Rs.50,000/- to the satisfaction of Ld.Duty MM, subject to the conditions that the accused shall surrender himself on expiry of the period of 45 days by 10 AM in the Tihar Jail with the report in writing to be filed in the court on the same day by 4 PM through his counsel regarding the compliance.

It is directed that the accused/applicant shall not leave the city or country without permission of the Court and shall not try to meet or visit the places of any of the witnesses of the prosecution in any manner, during the period of interim bail.

Any breach of the conditions above mentioned shall automatically cancel the interim bail and in any such eventuality, he shall make himself available for lodging in the jail.

The application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Balvinder Singh @ Bablu for grant of interim bail stands disposed off.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

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FIR No.540/14, P.S. Tilak Nagar
U/s 302/307/393 IPC

State Vs. Balvinder Singh @ Bablu

27.06.2020

A copy of the order be also sent to concerned Jail Superintendent
for compliance.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No.246/19
Fresh SC No.35/19
FIR No. 541/18, PS Tilak Nagar
U/s 377/363/506/34 IPC & Sec. 6 POCSO Act
(Date of FIR : 22.10.2018)
(Date of arrest : 24.03.2019)
(Date of charge-sheet : 08.05.2019)

State Vs. Abhishek Saxena @ Anshul Saxena

27.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Victim Master K & his father Sh. SK alongwith IO SI Ankur
Sh. Anil Kumar, Ld. Counsel for accused
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

This is an application moved U/s 439 Cr.PC on behalf of accused/applicant Abhishek Saxena @ Anshul for grant of interim bail on the ground of medical problem of the accused/inmate.

The concerned Jail Superintendent/CMO has submitted the report regarding medical status of the accused. It is informed that there was a complaint of pain & swelling in right shoulder with recurrent dislocation of right shoulder and he is being provided the appropriate treatment and arm sling as per the advise of SR Ortho of DDU Hospital. It is also reported that there was also a complaint of pain in left ear and swelling behind right ear, for which treatment is being given according to the advice of ENT SR.

Ld. Counsel has submitted that the Doctor has informed the mother of the accused that on production of the accused, the treatment and management of the medical problem in his hospital can be carried out despite the situation of Covid-19 pandemic.

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State Vs. Abhishek Saxena @ Anshul Saxena

27.06.2020

It is submitted that even in the past for such treatment, the accused was granted interim bail vide order dated 21.12.2019 and there was no complaint of any kind during his period of interim bail and his conduct has also remained satisfactory.

Without going into the merits of the case, considering the medical problems of the accused as informed by the Medical Officer Incharge of Central Jail No.4 with the report of Jail Superintendent concerned, observing the situations of outbreak of Covid-19, the accused is granted **interim bail for the period of one month from the date of his release**, on furnishing bail bond and surety bond of Rs. 30,000/- with one local surety to the satisfaction of Ld.Duty MM, subject to the conditions that the accused shall surrender himself on expiry of the period of one month by 10 AM in the Tihar Jail with the report in writing to be filed in the court on the same day by 4 PM through his counsel regarding the compliance.

It is directed that the accused/applicant shall not leave the city or country without permission of the Court and shall not try to meet or visit the places of any of the witnesses of the prosecution in any manner, during the period of interim bail. He shall furnish the medical documents of his treatment and certificate in the Court after expiry of the period of interim bail.

Any breach of the conditions above mentioned shall automatically cancel the interim bail and in any such eventuality, he shall make himself available for lodging in the jail.

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UID No.246/19
Fresh SC No.35/19
FIR No. 541/18, PS Tilak Nagar
U/s 377/363/506/34 IPC & Sec. 6 POCSO Act
(Date of FIR : 22.10.2018)
(Date of arrest : 24.03.2019)
(Date of charge-sheet : 08.05.2019)

State Vs. Abhishek Saxena @ Anshul Saxena

27.06.2020

The application moved U/s 439 Cr.PC on behalf of accused/applicant Abhishek Saxena @ Anshul for grant of interim bail stands disposed off.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

A copy of the order be also sent to concerned Jail Superintendent for compliance.

IA No. 07/2020

This is a bail application dated 29.02.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Abhishek Saxena @ Anshul Saxena for grant of regular bail.

Reply dated 13.03.2020 to the bail application along with SCRB report of accused has already been filed by the IO SI Rawat Singh.

At request of Ld. Counsel of the accused as he wants to withdraw the application for regular bail, the same is dismissed as withdrawn.

(Dr. Archanā Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.06.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

UID No. 63/17
New S.C. No. 23/17, Old SC No. 18/17
FIR No. 378/16, P.S. - Anand Parbat
U/s 363/366/366A/370/370A/376/34 IPC &
Sec. 6 & 17 of POCSO Act

State Vs. Meenu & others

(Applicant : Tara Chand)

27.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Ms.P the prosecutrix & Smt.R, her mother alongwith
IO W/SI Bhawna
Sh.R.K. Sharma, Ld. Counsel for accused Tara Chand
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

This is an application dated 22.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Tara Chand for grant of interim bail on the ground of marriage of his grand-daughter namely Jyoti, scheduled to be held on 29.06.2020.

IO has filed a reply and has verified the factum of marriage of grand-daughter of the accused/applicant.

The interim bail moved on behalf of accused Tara Chand is sought on the ground of marriage of his grand daughter namely Jyoti which scheduled for 29.06.2020

Reply perused. As per the reply/verification, the factum of marriage has been verified and as per the composition of family, he has two sons and one daughter who is already married and living separately.

Without going into the merits of the case, considering the above-noted facts and circumstances, the nature of offences alleged and the relations of the accused with the girl getting married, the accused is granted interim bail for a period of ten days from the date of his release on furnishing bail bond and surety bond of Rs. 25,000/- with one

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UID No. 63/17
New S.C. No. 23/17, Old SC No. 18/17
FIR No. 378/16, P.S. - Anand Parbat
U/s 363/366/366A/370/370A/376/34 IPC &
Sec. 6 & 17 of POCSO Act

State Vs. Meenu & others

27.06.2020

local surety of like amount to the satisfaction of Ld.Duty MM, subject to the conditions that the accused shall surrender himself on expiry of the period of ten days by 10 AM in the Tihar Jail with the report in writing to be filed in the court on the same day by 4 PM through his counsel regarding the compliance.

It is directed that the accused/applicant shall not try to meet or visit the places of any of the witnesses of the prosecution in any manner and shall not leave the city/country or the place of actual marriage and of the ceremonies, without permission of the Court, during the period of interim bail.

Any breach of the conditions above mentioned shall automatically cancel the interim bail and in any such eventuality, he shall make himself available for lodging in the jail.

The application application dated 22.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Tara Chand for grant of interim bail stands disposed off.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

A copy of the order be also sent to concerned Jail Superintendent for compliance.

(Dr. Archan Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.549/17, P.S. Tilak Nagar

U/s 376/506/34 IPC

Section 25/27/54/59 Arms Act & 6 POCSO Act

State Vs. Rajnish Diwakar @ Raghu

27.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Sh. R.K. Giri, Ld. Counsel for accused Rajnish Diwakar @ Raghu
IO SI Ankur
(all present through video conferencing)*

This is an application dated 26.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Rajnish Diwakar @ Raghu for extension of interim bail already granted vide order dated 11.06.2020 that is going to be expired on 30.06.2020.

Ld. Counsel for the accused has submitted that accused was granted interim bail for the purpose of surgery of his mother but it is informed that her mother has visited hospital on 16.06.2020 for surgery fixed for 17.06.2020 and thereafter on 26.06.2020 but surgery could not take place due to fever.

Finding no merits for the grounds taken for extension of interim bail that surgery could not take place due to fever, the application for further extension of interim bail stands dismissed as there are still 4 days to get the surgery done on admission of the mother of the accused in the hospital so that the doctor can make proper treatment and management for managing the counts of the body of the patient, for the appropriate surgery, if it is so urgent.

The application dated 26.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Rajnish Diwakar @ Raghu for extension of interim bail stands disposed of.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

Copy of this order be sent to the Jail Superintendent.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 120/2019
Fresh SC No. 20/2019
FIR No.41/19, PS Mundka
U/s 376 IPC & Sec. 10 POCSO Act
(Date of registration of FIR & arrest: 21.01.2019)

State Vs. Raman

27.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Sh. R.K. Singh, Ld. Counsel for accused Raman
IO W/ASI Anita
(All present through Video Conferencing)*

This is an application dated 25.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Raman for grant of extension of interim bail already granted vide order dated 14.05.2020 that is going to be expired on 29.06.2020.

Ld. Counsel for the accused has submitted that accused was granted bail as per the guidelines of Hon'ble High Court passed time to time and his period of interim bail of 45 days are going to expire on 29.06.2020.

Without going into the merits of the case, the interim bail already granted vide order dated 14.05.2020 is permitted to be extended upto 15.07.2020 as per the new guidelines of Hon'ble High Court vide which interim bail already granted to such accused within the parameters of High Powered Committee stand extended further, on the same terms and conditions on which the accused was granted interim bail.

The bail bond/surety bond furnished for the interim bail shall also stand extended. On the expiry of the period of interim bail, the accused shall surrender in the jail, under the written information/certificate before the Court to that effect.

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UID No. 120/2019
Fresh SC No. 20/2019
FIR No.41/19, PS Mundka
U/s 376 IPC & Sec. 10 POCSO Act
(Date of registration of FIR & arrest: 21.01.2019)

State Vs. Raman

27.06.2020

The application for regular bail moved by accused Raman which is fixed for 01.07.2020 is taken up today as Ld. Counsel seeks permission to withdraw the same.

The same stands dismissed as withdrawn.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

The application dated 25.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Raman for extension of interim bail stands disposed of.

Copy of this order be sent to the Jail Superintendent.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.06.2020

UID No. 340/17
New SC No. 113/17, Old SC No.115/17
FIR No. 290/16, P.S. - Nangloi
U/s: 363/376/328 IPC & Sec 6/17/21 POCSO Act

State Vs. Lal Singh & Anr.

27.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Ms.S the prosecutrix alongwith IO Inspector Sharmila
Sh. Azam Ali, Ld. Counsel for accused/applicant Lal Singh
Ms.Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)*

IA No.03/2020

This is an application dated 30.01.2020 u/s 439 Cr.PC on behalf of applicant/accused Lal Singh for grant of bail.

Reply has already been filed by the IO.

The prosecutrix is present and has been enquired into.

Ld. Counsel for the accused has submitted that the accused is in custody since 13.04.2017 and that the prosecutrix has not yet been examined and that she has given a statement before the IO that she had left her house as she was not interested in her marriage settled by her parents and that no wrong has been committed with her and that she has changed her versions time to time.

It is further submitted that his custody has been prolonged due to outbreak of Covid-19 pandemic and that his case for bail may be considered as all other accused persons are on bail in this case.

Ld. Addl. PP has opposed the bail on the ground that he is the prime accused and serious allegations have been levied and the prosecutrix has not yet been examined in the Court and granting bail to the accused may hamper the trial.

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State Vs. Lal Singh & Anr.

27.06.2020

Considering the above-noted facts and circumstance, observing the period of custody of the accused and that due to pandemic of Covid-19, the trial has been delayed to prolong his custody further, also considering the different versions of the prosecutrix came on record during investigation of this case and that the prosecutrix has admitted of making such statement of no wrong committed with her, due to fear, the regular bail of the accused is not considered at this stage, rather the accused is permitted for the interim bail for a period of 45 days, due to the fact of his prolonging custody for the reasons of suspension of regular working of the Courts for prolonging the trial due to outbreak of Covid-19.

The accused is granted **interim bail for a period of 45 days from the date of his release** on furnishing bail bond and surety bond of Rs. 35,000/- with one local surety of like amount to the satisfaction of Ld.Duty MM subject to the conditions that the accused shall surrender himself on expiry of the period of 45 days by 10 AM in the Tihar Jail with the report in writing to be filed in the court on the same day by 4 AM through his counsel regarding the compliance, with the conditions :

1. That the accused shall not meet, visit or contact any of the witnesses in any manner and shall stay away from the places of their residences.
2. He shall not leave the country without permission of the court.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall attend the trial without any single default.
5. He shall not try to do anything to hamper the trial or temper the evidence, in any manner.

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UID No. 340/17
New SC No. 113/17, Old SC No.115/17
FIR No. 290/16, P.S. - Nangloi
U/s: 363/376/328 IPC & Sec 6/17/21 POCSO Act

State Vs. Lal Singh & Anr.

27.06.2020

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of regular bail to accused/applicant Lal Singh stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.06.2020